

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1138 of 2019

IN THE MATTER OF:

Partha Paul

...Appellant

Vs

Kotak Mahindra Bank Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. R. Rajan, Mr. S. C. Das, Mr. N. Bhattacharjee
and Mr. S. Banerjee, Advocates.**

**For Respondents: Mr. Amit Mahaliyan, Advocate for R-1.
Mr. Abhijeet Sinha, Advocate for R-2.**

O R D E R

20.01.2020: Learned counsel for the Respondent will serve a copy of the reply affidavit on learned counsel for the Appellant in course of day. Rejoinder, if any, may be filed by the Appellant within a week.

Post the case 'for admission (after notice)' on **6th February, 2020.**

The Interim Resolution Professional will collate the claims and constitute Committee of Creditors, if not yet constituted and proceed with the Corporate Insolvency Resolution Process and will ensure that the Corporate Debtor remains a going concern, as ordered earlier, without waiting for the decision of this Appellate Tribunal.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk